

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2368/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.02.07.2019/NCLAT/UR/840

In the matter of:

Shri Shakti Bhushan & Ors. Appellants

Versus

M/s Titan Company Limited
(Erstwhile Titan Industries Limited) & Ors. Respondents

Appearance: Mr. Kanishk Rana, Advocate for the Appellants.

01.08.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 02.07.2019 and the Office after scrutiny of the Memo of Appeal on 03.07.2019, intimated the defects and returned the Memo of Appeal to the Appellants on the same day. The Appellants re-filed the Memo of Appeal on 30.07.2019. It is stated in the Interlocutory Application (IA) that when the Appellants enquired about the status of the Appeal, they were informed about the objections marked by the Registry. The Appellants thereafter proceeded to replace their counsel and due to the *factum* of laxity of the previous counsel, the Appellants could not re-file the Appeal within the prescribed period. Hence, there is delay of 20 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 02.08.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar